

(2022) 02 JH CK 0049

In the Jharkhand High Court

Case No : Criminal Miscellaneous Petition No. 219 Of 2018

Somnath Dubey @ Bhim Dubey

APPELLANT

Vs

State Of Jharkhand And Others

RESPONDENT

Date of Decision : 25-02-2022

Acts Referred:

Citation : (2022) 02 JH CK 0049

Hon'ble Judges : Anubha Rawat Choudhary, J

Bench : Single Bench

Advocate : Ayush Aditya, Ankit Kumar

Judgement

Anubha Rawat Choudhary, J

1. Learned counsel for the petitioner Mr. Ayush Aditya is present.
2. Learned counsel for the opposite parties Mr. Ankit Kumar is also present.
3. This petition has been filed for restoration of W.P. (C) No. 5685 of 2013 which was dismissed on account of non-removal of defects.
4. Learned counsel for the petitioner Mr. Ayush Aditya submits that he would be removing the surviving defects by 31.03.2022 in the writ petition. He submits that due to bonafide mistake, the defects in the writ petition could not be removed.
5. Learned counsel for the opposite party submits that he has no serious objection to the prayer made in the CMP.
6. After hearing the learned counsel for the parties and being satisfied with the cause shown by the petitioner for non-removal of defects in W.P. (C) No. 5685 of 2013, this petition is allowed and the time for removing the defects in the W.P. (C) No. 5685 of 2013 is hereby extended till 31.03.2022.
7. Office is directed to place the writ petition before appropriate Bench in the first week of April, 2022, if the defects in the Writ Petition are removed within the

time frame.